



सत्यमेव जयते

# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ११, अंक ४७ (३)]

शुक्रवार, डिसेंबर २६, २०२५/पौष ५, शके १९४७

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असाधारण क्रमांक ११३

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Village Panchayats and Maharashtra *Zilla Parishads* and *Panchayat Samities* (Amendment) Act, 2025 (Mah. Act No. XLVIII of 2025), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,  
Secretary (Legislation) to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT No. XLVIII OF 2025.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 26th December 2025.)

*An Act further to amend the Maharashtra Village Panchayats Act and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.*

**WHEREAS** both Houses of the State Legislature were not in session ;

**AND WHEREAS**, the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Village Panchayats Act and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, for the purposes hereinafter appearing ; and, therefore, promulgated the Maharashtra Village Panchayats and the Maharashtra *Zilla Parishads* and *Panchayat Samitis* (Amendment) Ordinance, 2025, on the 3rd November 2025 ;

III of  
1959.  
Mah. V  
of 1962.  
Mah.  
Ord. XII  
of 2025.

**AND WHEREAS** it is expedient to replace the said Ordinance, by an Act of the State Legislature; it is hereby enacted in the Seventy-sixth Year of the Republic of India as follows :-

## CHAPTER I

### PRELIMINARY.

Short title  
and  
commencement.

**1.** (1) This Act may be called the Maharashtra Village *Panchayats* and Maharashtra *Zilla Parishads* and *Panchayat Samitis* (Amendment) Act, 2025.

(2) It shall be deemed to have come into force on the 3rd November 2025.

## CHAPTER II

### AMENDMENTS TO THE MAHARASHTRA VILLAGE PANCHAYATS ACT.

Amendment  
of section  
10-1A of III  
of 1959.

**2.** In section 10-1A of the Maharashtra Village Panchayats Act (hereinafter, in this Chapter, referred to as “the Maharashtra Village Panchayats Act”), for the existing provisos, the following provisos shall be substituted, namely :—

III of  
1959.

“Provided that, a person who has applied to the Scrutiny Committee for verification of his Caste Certificate before the date of filing of the nomination papers, but who has not received the Validity Certificate on the date of filing of the nomination papers shall submit, alongwith the nomination papers,—

(i) a true copy of the application submitted by him to the Scrutiny Committee for issuance of the Validity Certificate or any other proof of having made such application to the Scrutiny Committee ; and

(ii) an undertaking that he shall submit the Validity Certificate issued by the Scrutiny Committee, within a period of six months from the date on which he is declared elected :

Provided further that, if such person fails to produce the Validity Certificate within a period of six months from the date on which he is declared elected, his election shall be deemed to have been terminated retrospectively and he shall be disqualified for being a member.”.

Amendment  
of section  
30-1A of III  
of 1959.

**3.** In section 30-1A of the Maharashtra Village Panchayats Act, for the existing provisos, the following provisos shall be substituted, namely :-

“Provided that, a person who has applied to the Scrutiny Committee for verification of his Caste Certificate before the date of filing of the nomination papers, but who has not received the Validity Certificate on the date of filing of the nomination papers shall submit, alongwith the nomination papers,—

(i) a true copy of the application submitted by him to the Scrutiny Committee for issuance of the Validity Certificate or any other proof of having made such application to the Scrutiny Committee; and

(ii) an undertaking that he shall submit the Validity Certificate issued by the Scrutiny Committee, within a period of six months from the date on which he is declared elected:

Provided further that, if such person fails to produce the Validity Certificate within a period of six months from the date on which he is declared elected, his election shall be deemed to have been terminated retrospectively and he shall be disqualified for being a *Sarpanch*.”

### CHAPTER III

#### AMENDMENTS TO THE MAHARASHTRA ZILLA PARISHADS AND PANCHAYAT SAMITIS ACT, 1961.

Mah. V  
of 1962.

4. In section 12A of the Maharashtra *Zilla Parishads and Panchayat Samitis Act, 1961* (hereinafter, in this Chapter, referred to as “the Maharashtra *Zilla Parishads and Panchayat Samitis Act*”), for the existing provisos, the following provisos shall be substituted, namely :—

Amendment  
of section  
12A of Mah.  
V of 1962.

“Provided that, a person who has applied to the Scrutiny Committee for verification of his Caste Certificate before the date of filing of the nomination papers, but who has not received the Validity Certificate on the date of filing of the nomination papers shall submit, alongwith the nomination papers,—

(i) a true copy of the application submitted by him to the Scrutiny Committee for issuance of the Validity Certificate or any other proof of having made such application to the Scrutiny Committee ; and

(ii) an undertaking that he shall submit the Validity Certificate issued by the Scrutiny Committee, within a period of six months from the date on which he is declared elected :

Provided further that, if such person fails to produce the Validity Certificate within a period of six months from the date on which he is declared elected, his election shall be deemed to have been terminated retrospectively and he shall be disqualified for being a Councillor.”

5. In section 42 of the Maharashtra *Zilla Parishads and Panchayat Samitis Act*, in sub-section (6A), for the existing provisos, the following provisos shall be substituted, namely :—

Amendment  
of section 42  
of Mah. V of  
1962.

“Provided that, a person who has applied to the Scrutiny Committee for verification of his Caste Certificate before the date of filing of the nomination papers, but who has not received the Validity Certificate on the date of filing of the nomination papers shall submit, alongwith the nomination papers,—

(i) a true copy of the application submitted by him to the Scrutiny Committee for issuance of the Validity Certificate or any other proof of having made such application to the Scrutiny Committee ; and

(ii) an undertaking that he shall submit the Validity Certificate issued by the Scrutiny Committee within a period of six months from the date on which he is declared elected :

Provided further that, if such person fails to produce the Validity Certificate within a period of six months from the date on which he is declared elected, his election shall be deemed to have been terminated retrospectively and he shall be disqualified for being a President.”

Amendment  
of section 67  
of Mah. V of  
1962.

**6.** In section 67 of the Maharashtra *Zilla Parishads* and *Panchayat Samitis* Act, in sub-section (7A), for the existing provisos, the following provisos shall be substituted, namely :—

“Provided that, a person who has applied to the Scrutiny Committee for verification of his Caste Certificate before the date of filing of the nomination papers, but who has not received the Validity Certificate on the date of filing of the nomination papers shall submit, alongwith the nomination papers,—

(i) a true copy of the application submitted by him to the Scrutiny Committee for issuance of the Validity Certificate or any other proof of having made such application to the Scrutiny Committee ; and

(ii) an undertaking that he shall submit the Validity Certificate issued by the Scrutiny Committee, within a period of six months from the date on which he is declared elected :

Provided further that, if such person fails to produce the Validity Certificate within a period of six months from the date on which he is declared elected, his election shall be deemed to have been terminated retrospectively and he shall be disqualified for being a Chairman.”.

Repeal of  
Mah. Ord. XII  
of 2025 and  
saving.

**7.** (1) The Maharashtra Village *Panchayats* and the Maharashtra *Zilla Parishads* and *Panchayat Samitis* (Amendment) Ordinance, 2025, is hereby repealed.

Mah.  
Ord. XII  
of 2025.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the Maharashtra Village Panchayats and Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the relevant Acts, as amended by this Act.

III of  
1959.  
Mah. V  
of 1962.